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Central Administrative Tribunal
Principal Bench: New Delhi

CP No.496/2002 IN OA No.775/2002

This the day of 8th January, 2003

Hon'ble Sh. Govindan S.Tampi, Member(A)
Hon'ble Sh.Shanker Raju, Member(J)

Shri S.B.Gupta
s/o late Shri Mangal Sen Gupta,
r/o 11P Colony Qtr. No.G-70,
Mohkam Pura,
Dehradun, Uttaranchal. ...Petitioner.
(By Advocate: Shri A.K.Mishra)

Vs.

1. Shri R.A.Mashedkar,
The Director General,
CSR Rafi Marg, New Delhi.
2. Dr. Sudhir Singhal,
The Director, Indian Institute of Petroleum
Mohkampur, Dehradun,
Uttaranchal. .. Respondents
(By Advocate: Shri S.K.Gupta)

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju, Member(J)

Heard the parties.

2. By an order dated 22.4.2002, respondents have been directed to dispose of representation of the applicant by passing a detailed and speaking order within two months from the date of receipt of a copy of this order.

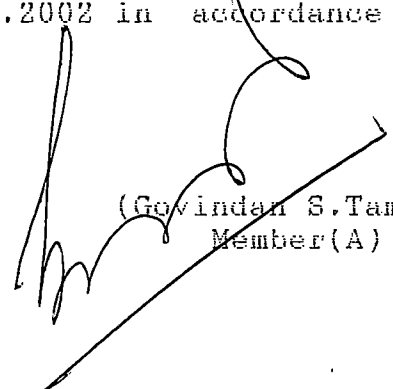
3. By an order dated 27.6.2002, respondents have passed a reasoned and speaking order rejecting the promotion to the applicant.

4. In view of the above, nothing survives in this case. CP is accordingly dismissed. Notices issued to the alleged contemnors are discharged.

5. However, liberty is accorded to the applicant to assail the order dated 27.6.2002 in accordance with law.


(Shanker Raju)
Member(J)

/kd/


(Govindan S.Tampi)
Member(A)